

High Court of Jammu and Kashmir at Jammu

ORDER

No:- 1197

Dated:- 2/2/2017

It is hereby ordered that henceforth all the cases relating to or arising out of "SARFAESI Act, shall be listed before the Division Bench for admission and disposal, as is the practice being followed by other High Courts, for early disposal of such matters.

JAMMU:

Sd/-

February 02, 2017

(N.Paul Vasanthakumar)
Chief Justice

No:- 29266-75/GS Dated:- 2/2/2017

Copy to the:-

1. Principal Secretary to the Hon'ble Chief Justice, High Court of Jammu and Kashmir.
2. Secretary to Hon'ble Chief Justice / Hon'ble Mr. Justice
..... for placing the same before the Hon'ble Chief Justice/Hon'ble Judge for kind information of His Lordship.
3. Registrar Vigilance, High Court of J&K.
4. Registrar Judicial, High Court Wing, Srinagar/Jammu.
.....for information and necessary action.
5. Incharge NIC for uploading the same on the High Court Website.


Registrar General